

Central Administrative Tribunal,

(14)

Allahabad Bench, Allahabad

Original Application No. 639/1997

this the 22nd day of May, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VC  
HON'BLE MR. C.S. CHADDA, AM

1. Amar Chandra s/o Girihari Lal, Head Booking Clerk
2. Bansi Lal s/o Mata Prasad Head Booking Clerk
3. S.C. Chaurasia s/o Gopi Nath Head Booking Clerk
4. O.P. Mishra s/o Shiv Pujan Mishra Head Booking Clerk
5. A.K. Mishra s/o Tej Narain Mishra, Head Parcel Clerk
6. Ram Janam Ram s/o Bechan Ram Head Parcel Clerk
7. D.R. Bhartiya s/o Salig Ram Head Parcel Clerk
8. Ajai Kapoor s/o P.N. Kapoor, Head Parcel Clerk.
9. V.K. Dwedi s/o A.P. Dwedi Head Parcel Clerk.
10. Ram Naresh S/o Sukh Deo Ram Head Parcel Clerk.

Northern Railway, Allahabad Div., Allahabad.

...Applicants

By Advocate: Sri A.K. Srivastava

Versus

1. Union of India through Ministry of Railways, New Delhi.
2. General Manager, N.R. Baroda House, New Delhi.
3. Divisional Railway Manager, N.R. Alld. Div., Alld.
4. Sr. Divisional ~~RMX~~ Personnel Officer, N.R. Allahabad Division, Allahabad.

...Respondents

By Advocate: Km. Renu Singh B/h for Sri A.K. Gaur

ORDER (ORAL)

MR. R.R.K. TRIVEDI, V.C.

We have heard counsel for the applicant Sri A.K. Srivastava and Km. Renu Singh B/h for Sri A.K. Gaur for respondents.

2. By this O.A. under section 19 of the AT Act, 1985, applicant has prayed for staying the operation of the order dated 14.3.1996 (Annexure .2 to the O.A.) by which the dates have been fixed for holding

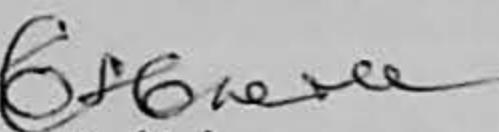
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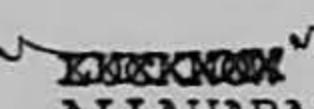
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written examination for selection of Coaching Supervisor in the pay scale of Rs. 1600-2660. List of candidates who were eligible to appear in the written examination has also been appended to the order. It is not disputed that the applicants are <sup>"included"</sup> ~~"enclused"~~ in the list. Staying of the order dated 14.3.96 has been sought till the result of previous <sup>"selection"</sup> ~~"result"~~ of 1996 <sup>"is"</sup> not declared. No details of previous examination are mentioned. On the other hand L/c for applicant has submitted that entire selection in which the examination of 1996 was held has been cancelled but illegally. Be that as it may, the facts remain that the earlier selection mentioned in the relief clause have been cancelled, hence there is no reason for declaration of the result of such selection. The order of cancellation has not been challenged before us. In the circumstances there is no question staying the operation of the order dated 14.3.96. The relief sought <sup>"is"</sup> appears to be misconceived and cannot be granted. If the applicants are advised, they may <sup>"xxx"</sup> challenge the order <sup>"canceling"</sup> of earlier selection ~~subject to aforesaid."~~

3. The O.A. is dismissed. No order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN

  
ALLAHABAD: DATED 22.5.2002

HLS/-